

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 3
12/241-242/PB/2019

IN THE MATTER OF:

Mr. Sudeep Dutt

.... Applicant/petitioner

Vs.

Fusionnet Web Services Pvt. Ltd.

.... Respondent

Order under Section 241-242 of Companies Act

Order delivered on 31.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the Petitioner/Applicant: Mr. Sudhir K. Makkar, Sr. Adv. with Mr. Karan Malhotra and Mr. Abhishek Chaudhary, Adv.

For the respondent Mr. Rajesh Ranjan, Adv.

ORDER

Petition mentioned.

Notice of the petition.

Mr. Rajesh Ranjan, learned counsel appearing on behalf of Respondent No. 1 accepts notice. In the meanwhile, Mr. Rajesh Ranjan states that the EOGM slated for 04.02.2019 shall not be held till further orders.

He seeks and is granted two weeks' time to file reply with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List for arguments on 15.03.2019.

Notice to unserved respondents may also be served and affidavit of service be filed within a week.

List on 15.03.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)